

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.5414/DEL/2015
Assessment Year: 2011-2012

Vivek Chopra, 230, Anarkali Complex, Jhandewalan Extn., New Delhi.	vs.	JCIT, Range-38, New Delhi.
TAN/PAN: AAHPC 4944L		
(Appellant)		(Respondent)

Appellant by:	Shri Atul Mathur, CA		
Respondent by:	Shri Gaurav Dudeja, Sr.D.R.		
Date of hearing:	10	12	2020
Date of pronouncement:	10	12	2020

ORDER

PER AMIT SHUKLA, JM

This appeal is filed by the assessee against the order of Id. Commissioner of Income Tax-XX, New Delhi for the Assessment Year 2011-12.

2. At the time of hearing the Id. AR submitted that assessee has filed an application for settlement of dispute under 'Direct Tax Vivad se Vishwas Scheme, 2020 and has also paid due tax.

3. The Id. DR submitted that as assessee has already opted for Vivad se Vishwas Scheme, this appeal is to be treated as withdrawn.

4. In view of the above facts, the present appeal is treated as withdrawn and hence dismissed.

Order pronounced in the open Court on 10th December, 2020

Sd/-

**[PRASHANT MAHARISHI]
[ACCOUNTANT MEMBER]**

DATED: 10/12/2020

Prabhat

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**